

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati the 30th May, 2012

NO.HC.VII-97/2012/ 4412 /A. In exercise of the power conferred under Sub-section (3) of Section 11 of the Code of Criminal Procedure, 1973, the High Court is pleased to invest the following Munsiffs with the powers of Judicial Magistrate of the First Class.

1. Smti Chetana Khanikar, Munsiff-cum-Judicial Magistrate, 2nd Class, Margherita, Tinsukia
2. Shri Dewan Mubasshir Hussain, Munsiff NO.3, Cachar, Silchar
3. Smti Nilakshi Lahkar, Munsiff-cum-Judicial Magistrate, 2nd Class, Sonari, Sivasagar
4. Smti Kingkini Borah, Munsiff NO.2, Dhemaji
5. Shri Rajesh Bodo, Munsiff NO.4, Cachar, Silchar

NO.HC.VII-97/2012/ 4413 /A. In exercise of the power conferred under Sub-section (1) of Section 32 of the Code of Criminal Procedure, 1973, the High Court is pleased to invest the following Judicial Magistrates of the Second Class with the power of Judicial Magistrate of the First Class.

1. Smti Syeda Farida Afzal Zinnat, Judicial Magistrate, 2nd Class, Cachar, Silchar
2. Smti Himakshi Thakuria Buragohain, Judicial Magistrate, 2nd Class, Dhubri

By order,
Sd/- R.K. Phukan
REGISTRAR GENERAL

MEMO NO.HC.VII-97/2012/ 4414 - 4432 /A.

Dated 30.05.2012